

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI  
ORIGINAL APPLICATION NO. 41 OF 2015  
AND  
ORIGINAL APPLICATION NO. 189 OF 2014**

**IN THE MATTER OF:**

UMASHANKAR PATWA

(EARLIER D.K. JOSHI)

...APPLICANT

VERSUS

UNION OF INDIA AND ORS.

...RESPONDENTS

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THROUGH

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**PLACE: NEW DELHI**

**DATE: 31.05.2021**

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**SUBMISSIONS BY THE APPLICANT TO THE REPORT DATED 27.01.2021  
OF THE JOINT COMMITTEE**

1. That the Applicant in the present matter had approached this Hon'ble Tribunal against the construction of the Hindustan Institute of Technology & Management and Anand Engineering College inside the Soor Sarovar Wildlife Sanctuary. The Applicant had submitted that these constructions were in violation of the Environment Protection Act, 1986; Wildlife (Protection) Act, 1972 as well as orders of the Hon'ble Supreme Court. The Applicant also raised issues of pollution to the lake by Respondent No. 5.
2. That an Eco-sensitive Zone was also declared during the proceedings however there was a discrepancy in the boundaries of the Sanctuary as shown in the Notification issued under Section 18 of the Wildlife (Protection) Act, 1972 and the Eco-Sensitive Zone Notification issued under the Environment (Protection) Act, 1986. Therefore, by order dated 18.09.2020, based on a statement of the Ministry of Environment, Forests and Climate Change, this Hon'ble Tribunal set up a Committee to solve the issue in the boundary as shown in the map of the ESZ:

*"3. We have today heard the matter again with the assistance of Advisor, MoEF&CC, who is present in person and who has also had some discussion with the Department of Wildlife. He submits that there is discrepancy which needs to be resolved by the State Government, with the assistance of the concerned central authorities. We find that even*

though the protected area described by the blue line in the map is 403.09 ha, the area of the sanctuary is said to be 1020.25 ha, which includes 403.09 ha. There are constructions outside 403.09 ha but within 1020.25 ha. If they are part of the Wild Life Sanctuary, under Section 27 of the Wild Life (Protection) Act, 1972, such constructions are not allowed and are illegal unless the boundary of the wild life sanctuary itself is changed under Section 26A of the Act. The constructions in question are said to be after the 1991 notification. Thus, either it should be clearly declared that the area is part of the wild life sanctuary and in such case all constructions in the said area should be removed or the boundary of the wild life sanctuary itself should be appropriately demarcated and laid down.

4. Let this be done by a joint Committee of Chief Wildlife Warden, UP, nominees of National Board for Wildlife and Forest Division of MoEF&CC. The nodal agency will be the nominee of the National Board for Wildlife for coordination and compliance."

- 3. That thereafter, the Joint Committee headed by the Wildlife Institute of India has filed a Report dated 27.01.2021 stating that the Sanctuary was not finally notified under Section 26 of the Wildlife (Protection) Act, 1972 and there was a need to 'modify' the boundaries of the Sanctuary:

"7. In case of the southern boundary of the sanctuary, the notification of the sanctuary clearly says that the boundary is that of National Highway-2 (NH-2). This definitely is an unambiguous boundary. However, on studying the map and the ground situation and further as informed by the DCF, National Chambal Project Sanctuary, Agra and his staff the area between the wetland along with the forest area controlled and managed by Forest Department and the NH-2 is not under the Forest Department's ownership and possession. There is a substantial area which is under private ownership and belongs to the village Arsena which does not seem to have been addressed well, during the settlement process.

8. As a notification u/s 26 for the sanctuary is yet to be issued, the sanctuary is not a finally notified sanctuary.

9. The Gazette notification of Eco Sensitive Zone (ESZ) of Soor Sarovar Bird Sanctuary (SSBS) was issued on 10.10.2019 which mentions an area of 4.030 square kilometre for the bird sanctuary with a one kilometer uniform buffer around it as its ESZ in an area of 10.20 square kilometers. Owing to the inconsistency in the boundary description of the SSBS, the ESZ expert committee of MoEFCC in its meeting dated 16.03.2020 recommended to keep the final notification which was already issued, on hold and to de-notify it, as there was an ambiguity in the area of the SSBS.

**10. It is therefore recommended that –**

**i) Since, in the notification of the sanctuary under section 18, the described area of the sanctuary and the boundary of the sanctuary do not match so it needs modification.**

**ii) Since the settlement process of the SSBS has not addressed the issue of boundary and rights properly, therefore the action under section 21 to 25 may be reconsidered and a clear Map indicating the proposed boundary pillars on the boundary of SSBS along with their forward and backward bearings may also be given."**

4. That the Applicant submits that the above conclusion is incorrect as it fails to consider the provisions of the Wildlife (Protection) Act, 1972 which apply to the Soor Sarovar Sanctuary:
- a. The Notification issued under Section 18 of the Wildlife (Protection) Act, 1972 (before the 1991 amendment) is the final notification and no requirement to issue notification u/s 26 and same cannot be modified, as the Wildlife (Protection) Amendment Act, 1991 is not applicable to the present Sanctuary;
  - b. As per Section 20 Wildlife (Protection), 1972 no land can be acquired in the Sanctuary land after issue of notification under section 18 of the Act. In this case acquiring land by Hindustan Institute of Technology & Management and Anand Engineering College after 1991 is illegal,;
  - c. The Report has incorrectly suggested for modification of boundaries because there are certain parts of the Sanctuary where construction has been undertaken illegally and not under the control of the Sanctuary management. There is no provision of law that permits 'modification' after a final notification has been issued, without recommendation of National Board of Wildlife (NBWL). Further as per Wildlife Act decision of the NBWL has to be to promote conservation and not to allow illegal construction.

**The Notification issued under Section 18 of the Wildlife (Protection) Act, 1972 (before the 1991 amendment) is the final notification and no requirement to issue notification u/s 26 and same cannot be modified, as the Wildlife (Protection) Amendment Act, 1991 is not applicable to the present Sanctuary:**

5. That the observation and statement in the report dated 27.01.2021 that notification under section 26 of WPA is yet to be issued, the Sanctuary is not finally notified is ill-founded and contrary to correct position of law. It is submitted that Section 18 of the Wildlife (Protection) Act, 1972 before the amendment under the Wildlife (Protection) Amendment Act, 1991 stated as follows:

*"Section 18- Declaration of Sanctuary- (1) The State Government may, by notification, declare any area to be a sanctuary if it considers that such*

*area is of adequate ecological, faunal, floral, geomorphological, natural or zoological significance, for the purpose of protecting, propagating or developing wildlife or its environment.*

*(2) The notification referred to in sub-section (1) shall specify, as nearly as possible, the situation and limits of such area.*

*Explanation- For the purposes of this Section, it shall be sufficient to describe the area by roads, rivers, ridges or other well-known or readily intelligible boundaries."*

- 6. Therefore, once a notification was issued under Section 18, it was a final notification for the purpose of the Wildlife (Protection) Act, 1972 and the settling of claims would not impact of the legal validity of the Notification itself.
- 7. The Wildlife (Protection) Act, 1972 before the amendment under the Wildlife (Protection) Amendment Act, 1991 under Section 18 was the declaration of the Sanctuary, and only after the amendment there was the requirement of a final notification under Section 26A.
- 8. That the Soor Sarovar Wildlife Sanctuary was notified on 27.03.1991 which was before the Wildlife (Protection) Amendment Act, 1991 was notified on 20.09.1991. Thus, the Notification issued before the Amendment Act would not be bound by it as there is no retrospective operation of the same. The copy of Notification dated 27.03.1991 is filed as **Annexure A-1 and** the copy of the Wildlife (Protection) Act, 1972 prior to Amendment in 1991 is filed and annexed as **Annexure A-2** .

**No claims submitted before Collector in Proclamation proceeding**

- 9. That the proclamation by the Collector under Section 22 of the Wildlife (Protection) Act, 1972 inviting claims for settlement stated as follows:

*"22. Proclamation by Collector- When a notification has been issued under Section 18, the Collector shall publish in the regional language in every town and village in or in the neighborhood of the area comprised therein, a proclamation-*

*(a) specifying as nearly as possible, the situation and limits of the sanctuary; and*

*(b) requiring any person, claiming any right mentioned in Section 19, to prefer before the Collector, within two months from the date of such proclamation, a written claim in the prescribed form, specifying the nature and extent of such right with necessary details and the amount and particulars of compensation, if any, claimed in respect thereof."*

- 10. Thus as per the Collector, the proclamation was made in 26.05.1997 (Annexure II of the Report) requiring persons to mention their claims within a period of 2 months from the date of the proclamation. However, no claims were made, and the

Collector did not require to carry out any settlement in 1997. Thus, the notification of 27.03.1991 was final and the boundaries as per the notification were also final.

11. That for Soor Sarovar Bird Sanctuary proclamation was made by collector once on 10.07.2003 and again on 20.03.2008 (at page 54 and 59 of R 5 Counter). During these proclamations also the proceedings records that no claim was received when claims were invited.
12. Thus, the conclusion in para 8 of the Report dated 27.01.2021 by Wildlife Institute of India that "*as a notification u/s 26 for the sanctuary is yet to be issued, the sanctuary is not a finally notified sanctuary*" is incorrect.

**As per Section 20 of Wildlife (Protection), 1972 no land can be acquired in the Sanctuary after issuance of Notification under section 18 of the Act. In this case acquiring land by Hindustan Institute of Technology & Management and Anand Engineering College after 1991 is illegal,;**

13. That Section 20 of the Wildlife (Protection) Act, 1972 states that no rights shall be acquired in the Sanctuary or National Park once Notification under Section 18 of the Act is issued except by succession, testamentary or intestate:

*"20. Bar of accrual of rights - After the issue of a notification under section 18, no right shall be acquired in, on or over the land comprised within the limits of the area specified in such notification, except by succession, testamentary or intestate."*

14. Thus, once a notification has been issued under Section 18 i.e., no rights can be created over the land unless by way of succession or testamentary rights.
15. That the Reply by Anand Engineering College in OA 189/2014 (at page 2 and page 8 ) clearly states that the land was bought in 1997-1998 for the construction of the college after the Section 18 notification in 1991. The Reply of the Ministry of Environment, Forests and Climate Change (**at page 558**) has stated that the college falls within the boundary of the Wildlife Sanctuary. Further, the District Magistrate, Agra has also filed a reply dated 11.05.2015 (**at page 573**) stating that the college is adjoining the southern boundary inside the sanctuary. Further a report

dated 05.04.2019 by Chief Wildlife Warden, Uttar Pradesh also states that college is within the boundary as mentioned in the notification of the Sanctuary.

16. The Counter Affidavit filed by the Hindustan Institute of Technology & Management in OA 41/2015 also states that construction was taking place on the land in 2011, and does not deny the fact that the land was bought after the Sanctuary was declared on 27.03.1991. The Reply of the MoEFCC, states that the college falls within the southern boundary of the Wildlife Sanctuary.

17. Thus, post 1991, no rights could have been granted on the land, thus the sale and any construction of structures within the Sanctuary is completely illegal.

**The Report has incorrectly suggested for modification of boundaries because there are certain parts of the Sanctuary where construction has been undertaken illegally**

18. That the Committee carried out a site inspection and studied maps and records to make the following observations regarding the southern boundary of the Sanctuary where the private colleges are located:

*"7. In case of the southern boundary of the sanctuary, the notification of the sanctuary clearly says that the boundary is that of National Highway-2 (NH-2). This definitely is an unambiguous boundary. However, on studying the map and the ground situation and further as informed by the DCF, National Chambal Project Sanctuary, Agra and his staff the area between the wetland along with the forest area controlled and managed by Forest Department and the NH-2 is not under the Forest Department's ownership and possession. There is a substantial area which is under private ownership and belongs to the village Arsena which does not seem to have been addressed well, during the settlement process."*

19. It is submitted that the Committee has assumed that the private colleges were present in this area in 1997 during the settlement process, however the Uttar Pradesh Pollution Control Board in their reply dated 2.02.2015 have mentioned that they received a letter from the Deputy Conservator of Forests on 4.05.2009 wherein it was stated that the colleges were being constructed. The boundary of the Sanctuary as stated in its notification dated 27.03.1991, the proclamation by collector dated 10.07.2003 and 30.03.2008 remained same on the southern side i.e 'National Highway -2 (NH-2) and there is no ambiguity. It is submitted that illegal

purchase of land and construction inside the southern boundary is by Respondent No. 5 and this fact has been admitted on record by MoEF and Collector.

Therefore the committee by the recommendation of change in boundary not only proposing to regularize the illegal purchase of land in the sanctuary boundary but also the illegal construction.

20. That the Hon'ble Supreme Court in Centre for Environment Law WWF- India Vs Union of India and Ors, I.A. 2 in W.P (C) No. 337 of 1995 has held in order dated 22.08.1997 that any proposal of denotification of any area included in a Sanctuary/national park has to be referred to Indian Board for Wildlife which is now National Board for Wildlife. The relevant part of the order is reproduced here for reference:

"5. As regards denotification of any area which is included in a sanctuary/national park, it is directed that before placing the proposal before the Legislative Assembly the concerned State Governments shall refer the proposal to the Indian Board for Wild Life for its Opinion and the proposal shall be placed for consideration before the Legislative Assembly alongwith the opinion of the Indian Board for Wildlife."

It is submitted that by insertion of Section 5 A in Wild Life (Protection) Act, 1972 National Wild Life Board was required to be constituted and as per section 5 C the duty of National Board for Wildlife is to promote the conservation and development of wild life and forests. The copy of Order dated 22.08.1997 in I.A. 2 in W.P (C) No. 337 of 1995 Centre for Environment Law WWF- India Vs Union of India and Ors is filed and annexed as **Annexure A-3**.

21. Thus, the Committee's recommendation that the area on which illegal construction has been undertaken should be removed from the area of the Sanctuary is effectively allowing blatant violators to squat on Sanctuary land and then getting advantage of the same. Thus, the entire proposed exercise is incorrect and must be disallowed.

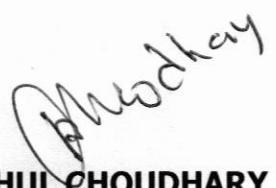
22. That the change in the boundary cannot be permitted under Wildlife Protection Act, 1972 without recommendation of National Board for Wildlife (NBWL). Further the

S26

decisions of the NBWL has to be to promote the conservation and development of wildlife and forests.

23. Thus, it is submitted that the present report has not responded to the issues raised by this Hon'ble Tribunal and the conclusion is not based on the correct interpretation of the law, and has also ignored all the earlier reports submitted by the MoEFCC, State Government and the Status Report filed by the Chief Wildlife Warden dated 5.04.2019 that have all held that the colleges fall within the boundaries of the Soor Sarovar Wildlife Sanctuary.

THROUGH



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**PLACE: NEW DELHI**

**DATE: 31.05.2021**

Appendix-1

उत्तर प्रदेश सरकार

वन अनुभाग-3 (तीन)

संख्या : 764/14-3-49/90

लखनऊ : दिनांक : 27, मार्च, 1991

अधिसूचना

चूंकि राज्य सरकार के विचार से यह क्षेत्र जिसकी स्थिति और सीमाएं नीचे दी गई अनुसूची में विनिर्दिष्ट हैं, वन्य वादों और उनके पर्यावरण के संरक्षण संवर्धन और विकास के प्रयोजन के लिए पर्याप्त पारिस्थितिक, प्राणिजात, कोससीय, भू-आकृतित्व, प्राकृतिक और प्राणि तत्वीय महत्व का है।

एतएव, अब, वन्यजीव (संरक्षण) अधिनियम 1992 (अधिनियम संख्या 53 सन् 1972) की धारा 18 के अधीन शक्ति का प्रयोग करके राज्यपाल उक्त क्षेत्र को वन्यजीव विहार के रूप में घोषित करते हैं जिसे जिला आगरा में "सूर सरोवर पक्षी विहार" के नाम से जाना जायेगा।

अनुसूची- I

सूरसरोवर पक्षी विहार का निम्न प्रकार सीमाबद्ध क्षेत्र-

उत्तर	-	ग्राम सींगना की बाहरी सीमा।
पूर्व	-	ग्राम रुनकता की बाहरी सीमा।
दक्षिण	-	राष्ट्रीय राजमार्ग संख्या-2 की सीमा।
पश्चिम	-	ग्राम नगला भोपला की सीमाएं।

इस पक्षी विहार में नीचे दिये गये क्षेत्र समाविष्ट हैं-

92.49 हैक्टेयर

310.60 हैक्टेयर

योग- 403.09 हैक्टेयर

या- 4.030 वर्ग कि०मी०

आज्ञा से

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( राजीव रत्न शाह )

सचिव।

संख्या : 764(I) / 14-3-49 / 90 तददिनांक।

प्रतिलिपि- अधिसूचना के अंग्रेजी अनुवाद की प्रतिलिपि सहित अधीक्षक, मुद्रण एवं लेखन सामग्री ऐशबाग, लखनऊ को इस आशय से प्रेषित कि ये कृपया अधिसूचना को विद्यापी परिशिष्ट भाग-4 खण्ड "ख" में असाधारण बजट के दिनांक 3.4.1991 के अंक में प्रकाशित कर दें तथा उसकी 50 प्रतियां इस अनुभाग को भेजने का कष्ट करें।

आज्ञा से

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( गोपी महान श्रीवास्तव )  
विशेष सचिव।

संख्या : 764(I) / 14-3-49 / 90 तददिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. विशेष सचिव, पशुधन एवं मत्स्य, उ0प्र0, शासन को इस आशय से प्रेषित कि प्रयोगिक रूप से इस वर्ष जलाशय से मछलियों के निष्कासन का कार्य अप्रैल से जून की अवधि में किया जाय किन्तु मत्स्याखेट से पक्षियों के आवागमन में किसी प्रकार का व्यवधान न हो।
2. प्रमुख वन संरक्षक, उ0प्र0, लखनऊ।
3. समस्त मुख्य वन संरक्षक, उ0प्र0।
4. मुख्य वन्यजीव प्रतिपालक, उ0प्र0, लखनऊ।
5. आयुक्त आगरा मण्डल, आगरा।
6. जिलाधिकारी, आगरा।
7. वन संरक्षक, बृजभूमि क्षेत्र, आगरा।
8. विद्यापी अनुभाग-1
9. पर्यटन अनुभाग-1

आज्ञा से

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( गोपी मोहन श्रीवास्तव )  
विशेष सचिव।



**भारत का राजपत्र**  
**The Gazette of India**

असाधारण  
EXTRAORDINARY

भाग II — खण्ड 1

PART II—Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY



सं० 61] नई दिल्ली, सोमवार, सितम्बर 11, 1972/ भाद्र 20, 1894

No. 61] NEW DELHI, MONDAY, SEPTEMBER 11, 1972/BHADRA 20, 1894

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed  
as a separate compilation.

**MINISTRY OF LAW AND JUSTICE**  
(Legislative Department)

New Delhi, the 11th September, 1972/Bhadra 20, 1894 (Saka)

The following Act of Parliament received the assent of the President on the 9th September, 1972, and is hereby published for general information:—

**THE WILD LIFE (PROTECTION) ACT, 1972**

No. 53 OF 1972

[9th September, 1972]

An Act to provide for the protection of wild animals and birds and for matters connected therewith or ancillary or incidental thereto.

WHEREAS it is expedient to provide for the protection of wild animals and birds and for matters connected therewith or ancillary or incidental thereto;

AND WHEREAS Parliament has no power to make laws for the States with respect to any of the matters aforesaid except as provided in articles 249 and 250 of the Constitution;

AND WHEREAS in pursuance of clause (1) of article 252 of the Constitution resolutions have been passed by all the Houses of the Legislatures of the States of Andhra Pradesh, Bihar, Gujarat, Haryana, Himachal Pradesh, Madhya Pradesh, Manipur, Punjab, Rajasthan, Uttar Pradesh and West Bengal to the effect that the matters aforesaid should be regulated in those States by Parliament by law;

Enacted by Parliament in the Twenty-third Year of the Republic of India as follows:—

**CHAPTER I**  
**PRELIMINARY**

1. (1) This Act may be called the Wild Life (Protection) Act, 1972. Short title, extent and commencement.
- (2) It extends, in the first instance, to the whole of the States of Andhra Pradesh, Bihar, Gujarat, Haryana, Himachal Pradesh, Madhya

Pradesh, Manipur, Punjab, Rajasthan, Uttar Pradesh and West Bengal and to all the Union territories; and it shall also extend to such other State as may adopt this Act by resolution passed in that behalf in pursuance of clause (1) of article 252 of the Constitution.

(3) It shall come into force in a State or Union territory to which it extends, or may become extended in future, on such date as the Central Government may, by notification, appoint, and different dates may be appointed for different provisions of this Act or for different States or Union territories.

Definitions.

2. In this Act, unless the context otherwise requires,—

(1) "animal" includes amphibians, birds, mammals and reptiles and their young, and also includes, in the cases of birds and reptiles, their eggs;

(2) "animal article" means an article made from any captive animal or wild animal, other than vermin, and includes an article or object in which the whole or any part of such animal has been used;

(3) "big game" means any animal specified in Schedule III;

(4) "Board" means the Wild Life Advisory Board constituted under sub-section (1) of section 6;

(5) "captive animal" means any animal, specified in Schedule I, Schedule II, Schedule III or Schedule IV, which is captured or kept or bred in captivity;

(6) "cattle" includes buffaloes, bulls, bullocks, camels, cows, domestic elephants, donkeys, goats, horses, mules, pigs and sheep, and also includes their young;

(7) "Chief Wild Life Warden" means the person appointed as such under clause (a) of sub-section (1) of section 4;

(8) "closed area" means the area which is declared under sub-section (1) of section 37 to be closed to hunting;

(9) "Collector" means the chief officer in charge of the revenue administration of a district;

(10) "commencement of this Act", in relation to—

(a) a State, means commencement of this Act in that State,

(b) any provision of this Act, means the commencement of that provision in the concerned State;

(11) "dealer" means any person who carries on the business of buying and selling any captive animal, animal article, trophy, uncurved trophy or meat;

(12) "Director" means the person appointed as Director of Wild Life Preservation under clause (a) of sub-section (1) of section 3;

(13) "game reserve" means an area declared under section 36 to be a game reserve;

(14) "Government property" means any property referred to in section 39;

(15) "habitat" includes land, water or vegetation which is the natural home of any wild animal;

(16) "hunting", with its grammatical variations and cognate expressions, includes,

(a) capturing, killing, poisoning, snaring and trapping of any wild animal and every attempt to do so,

(b) driving any wild animal for any of the purposes specified in sub-clause (a),

(c) injuring or destroying or taking any part of the body of any such animal or, in the case of wild birds or reptiles, damaging the eggs of such birds or reptiles, or disturbing the eggs or nests of such birds or reptiles;

(17) "land" includes canals, creeks and other water channels, reservoirs, rivers, streams and lakes, whether artificial or natural, and also includes boulders and rocks;

(18) "licence" means a licence granted under this Act;

(19) "manufacturer" means a manufacturer of animal articles;

(20) "meat" includes blood, bones, sinew, eggs, fat and flesh, whether raw or cooked, of any wild animal, other than vermin;

(21) "National Park" means an area declared, whether under section 35 or section 38, or deemed, under sub-section (3) of section 66, to be declared, as a National Park;

(22) "notification" means a notification published in the Official Gazette;

(23) "permit" means a permit granted under this Act or any rule made thereunder;

(24) "person" includes a firm;

(25) "prescribed" means prescribed by rules made under this Act;

(26) "sanctuary" means an area declared, whether under section 18 or section 38, or deemed, under sub-section (3) of section 66, to be declared, as a wild life sanctuary;

(27) "small game" means any animal specified in Schedule IV;

(28) "special game" means any animal specified in Schedule II;

(29) "State Government", in relation to a Union territory, means the Administrator of that Union territory appointed by the President under article 239 of the Constitution;

(30) "taxidermy", with its grammatical variations and cognate expressions, means the curing, preparation or preservation of trophies;

(31) "trophy" means the whole or any part of any captive animal or wild animal, other than vermin, which has been kept or preserved by any means, whether artificial or natural, and includes—

(a) rugs, skins and specimens of such animal mounted in whole or in part through a process of taxidermy, and

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(b) antler, horn, rhinoceros horn, hair, feather, nail, tooth, musk, eggs and nests;

(32) "uncured trophy" means the whole or any part of any captive animal or wild animal, other than vermin, which has not undergone a process of taxidermy, and includes a freshly killed wild animal;

(33) "vehicle" means any conveyance used for movement on land, water or air and includes buffalo, bull, bullock, camel, donkey, elephant, horse and mule;

(34) "vermin" means any wild animal specified in Schedule V;

(35) "weapon" includes ammunition, bows and arrows, explosives, firearms, hooks, knives, nets, poison, snares and traps and any instrument or apparatus capable of anaesthetizing, decoying, destroying, injuring or killing an animal;

(36) "wild animal" means any animal found wild in nature and includes any animal specified in Schedule I, Schedule II, Schedule III, Schedule IV or Schedule V, wherever found;

(37) "wild life" includes any animal, bees, butterflies, crustacea, fish and moths; and aquatic or land vegetation which forms part of any habitat;

(38) "Wild Life Warden" means the person appointed as such under clause (b) of sub-section (1) of section 4.

#### CHAPTER II

##### AUTHORITIES TO BE APPOINTED OR CONSTITUTED UNDER THE ACT

Appoint-  
ment of  
Director  
and other  
officers.

3. (1) The Central Government may, for the purposes of this Act, appoint,—

- (a) A Director of Wild Life Preservation;
- (b) Assistant Directors of Wild Life Preservation; and
- (c) such other officers and employees as may be necessary.

(2) In the performance of his duties and exercise of his powers by or under this Act, the Director shall be subject to such general or special directions, as the Central Government may, from time to time, give.

(3) The Assistant Directors of Wild Life Preservation and other officers and employees appointed under this section shall be subordinate to the Director.

Appoint-  
ment of  
Chief Wild  
Life War-  
den and  
other  
officers.

4. (1) The State Government may, for the purposes of this Act, appoint,—

- (a) a Chief Wild Life Warden;
- (b) Wild Life Wardens; and
- (c) such other officers and employees as may be necessary.

(2) In the performance of his duties and exercise of his powers by or under this Act, the Chief Wild Life Warden shall be subject to such general or special directions, as the State Government may, from time to time, give.

(3) The Wild Life Warden and other officers and employees appointed under this section shall be subordinate to the Chief Wild Life Warden.

5. (1) The Director may, with the previous approval of the Central Government, by order in writing, delegate all or any of his powers and duties under this Act to any officer subordinate to him subject to such conditions, if any, as may be specified in the order. Power to delegate.

(2) The Chief Wild Life Warden may, with the previous approval of the State Government, by order in writing, delegate all or any of his powers and duties under this Act, except those under clause (a) of sub-section (1) of section 11, to any officer subordinate to him subject to such conditions, if any, as may be specified in the order.

(3) Subject to any general or special direction given or condition imposed by the Director or the Chief Wild Life Warden, any person, authorised by the Director or the Chief Wild Life Warden to exercise any powers, may exercise those powers in the same manner and to the same effect as if they had been conferred on that person directly by this Act and not by way of delegation.

6. (1) The State Government, or, in the case of a Union territory, the Administrator, shall, as soon as may be after the commencement of this Act, constitute a Wild Life Advisory Board consisting of the following members, namely:— Constitution of Wild Life Advisory Board.

(a) the Minister in charge of forests in the State or Union territory, or, if there is no such Minister, the Chief Secretary to the State Government, or, as the case may be, the Chief Secretary to the Government of the Union territory, who shall be the Chairman;

(b) two members of the State Legislature or, in the case of a Union territory having a Legislature, two members of the Legislature of the Union territory, as the case may be;

(c) Secretary to the State Government, or the Government of the Union territory, in charge of forests;

(d) Chief Conservator of Forests, *ex officio*;

(e) an officer to be nominated by the Director;

(f) Chief Wild Life Warden, *ex officio*;

(g) such other officers and non-officials, not exceeding fifteen, who, in the opinion of the State Government, are interested in the protection of wild life.

(2) The State Government shall appoint Chief Conservator of Forests or Chief Wild Life Warden as the Secretary of the Board.

(3) The term of office of the members of the Board referred to in clause (g) of sub-section (1) and the manner of filling vacancies among them shall be such as may be prescribed.

(4) The members shall be entitled to receive such allowances in respect of expenses incurred in the performance of their duties as the State Government may prescribe.

7. (1) The Board shall meet at least twice a year at such place as the State Government may direct. Procedure to be followed by the Board.

(2) The Board shall regulate its own procedure (including the quorum).

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(3) No act or proceeding of the Board shall be invalid merely by reason of the existence of any vacancy therein or any defect in the constitution thereof or any irregularity in the procedure of the Board not affecting the merits of the case.

Duties of  
Wild Life  
Advisory  
Board.

8. It shall be the duty of the Wild Life Advisory Board to advise the State Government,—

(a) in the selection of areas to be declared as sanctuaries, National Parks, game reserves and closed areas and the administration thereof;

(b) in formulation of the policy in granting licences and permits under this Act;

(c) in any matter relating to the amendment of any Schedule; and

(d) in any other matter connected with the protection of wild life, which may be referred to it by the State Government.

### CHAPTER III

#### HUNTING OF WILD ANIMALS

Hunting  
of wild  
animals.

9. (1) No person shall hunt any wild animal specified in Schedule I.

(2) No person shall hunt any wild animal specified in Schedule II, Schedule III, or Schedule IV, except under, and in accordance with, the conditions specified in a licence granted under sub-section (5).

(3) Any person desiring to obtain a licence referred to in sub-section (2) shall apply, in such form, and on payment of such fee, as may be prescribed, to the Chief Wild Life Warden or any other officer authorised by the State Government in this behalf (hereinafter referred to as the authorised officer).

(4) An application under sub-section (3) may be made for all or any of the following kinds of licences, namely:—

(a) Special game hunting licence.

(b) Big game hunting licence.

(c) Small game hunting licence.

(d) Wild animal trapping licence:

Provided that any such licence may be restricted to the hunting or trapping of such animal as may be specified therein.

(5) On receipt of an application under sub-section (3), the Chief Wild Life Warden or the authorised officer may, after making such inquiry as he may think fit with regard to the fitness or otherwise of the applicant to receive the licence, grant or refuse to grant such licence after recording in writing his reasons for such grant or refusal; and when the grant of a licence is refused, the fee paid therefor shall be refunded to the applicant.

(6) A licence granted under this section shall—

(a) be in such form as may be prescribed;

(b) be valid for such period as may be specified therein;

(c) be subject to such terms, conditions and restrictions as may be prescribed;

(d) not be transferable.

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10. (1) The holder of every licence shall maintain a record, containing such particulars as may be prescribed, of the wild animals, other than vermin, killed or captured by him during the currency of the licence.

Maintenance of records of wild animals killed or captured.

(2) When any animal specified in Schedule II or Schedule III is killed, wounded, or captured by the holder of a licence, he shall, not later than fifteen days from the date of such killing, wounding or capture, or before leaving the area specified in the licence, whichever is earlier, intimate in writing to the Chief Wild Life Warden or the authorised officer, the prescribed particulars of such animal killed, wounded or captured by him.

(3) The holder of every licence shall, not later than fifteen days from the date of expiry of such licence, surrender the records maintained by him under sub-section (1) and the licence to the Chief Wild Life Warden or the authorised officer, and shall sign a declaration, in the prescribed form certifying the accuracy of the records maintained by him under sub-section (1).

11. (1) Notwithstanding anything contained in any other law for the time being in force and subject to the provisions of Chapter IV,—

Hunting of wild animals to be permitted in certain cases.

(a) the Chief Wild Life Warden may, if he is satisfied that any wild animal specified in Schedule I has become dangerous to human life or is so disabled or diseased as to be beyond recovery, by order in writing and stating the reasons therefor, permit any person to hunt such animal or cause such animal to be hunted;

(b) the Chief Wild Life Warden or the authorised officer may, if he is satisfied that any wild animal specified in Schedule II, Schedule III, or Schedule IV, has become dangerous to human life or to property (including standing crops on any land) or is so disabled or diseased as to be beyond recovery, by order in writing and stating the reasons therefor, permit any person to hunt such animal or cause such animal to be hunted.

(2) The killing or wounding in good faith of any wild animal in defence of oneself or of any other person shall not be an offence:

Provided that nothing in this sub-section shall exonerate any person who, when such defence becomes necessary, was committing any act in contravention of any provision of this Act or any rule or order made thereunder.

(3) Any wild animal killed or wounded in defence of any person shall be Government property.

12. Notwithstanding anything contained elsewhere in this Act, it shall be lawful for the Chief Wild Life Warden, to grant, with the previous permission of the State Government, a permit, by an order in writing stating the reasons therefor, to any person, on payment of such fee as may be prescribed, which shall entitle the holder of such permit to hunt, subject to such conditions as may be specified therein, any wild animal specified in such permit, for the purpose of,—

Grant of permit for special purposes.

(a) education;

(b) scientific research; or

(c) collection of specimens for zoological gardens, museums and similar institutions.

Suspension or cancellation of licence.

13. The Chief Wild Life Warden or the authorised officer may, subject to any general or special orders of the State Government, for good and sufficient reason, to be recorded in writing, suspend or cancel any licence granted under this Chapter:

Provided that no such suspension or cancellation shall be made except after giving the holder of the licence a reasonable opportunity of being heard.

Appeals.

14. (1) An appeal from an order refusing to grant a licence under section 9, or an order suspending or cancelling a licence under section 13, shall lie,—

(a) if the order is made by the authorised officer, to the Chief Wild Life Warden, or

(b) if the order is made by the Chief Wild Life Warden, to the State Government.

(2) In the case of an order passed in appeal by the Chief Wild Life Warden under sub-section (1), a second appeal shall lie to the State Government.

(3) Subject as aforesaid, every order passed in appeal under this section shall be final.

(4) No appeal shall be entertained unless it is preferred within fifteen days from the date of the communication to the applicant of the order appealed against:

Provided that the appellate authority may admit any appeal after the expiry of the period aforesaid, if it is satisfied that the appellant had sufficient cause for not preferring the appeal in time.

Hunting of young and female of wild animals.

15. No person shall, unless specially authorised by a licence, hunt the young of any wild animal, other than vermin, or any female of such animal, or any deer with antlers in velvet.

Declaration of closed time.

16. (1) The State Government may, by notification, declare the whole year or any part thereof, to be a closed time throughout the State, or any part thereof, for such wild animal as may be specified in the notification and no hunting of such animal shall be permitted, during the said period, in the area specified in the notification.

(2) The provisions of sub-section (1) shall not apply to vermin unless otherwise specified by the State Government in this behalf.

Restrictions on hunting.

17. (1) No person shall—

(a) hunt any wild animal, from or by means of, a wheeled or a mechanically propelled vehicle on water or land, or by aircraft;

(b) use an aircraft, motor vehicle or launch for the purpose of driving or stampeding any wild animal;

(c) hunt any wild animal with chemicals, explosives, nets, pit-falls, poisons, poisoned-weapons, snares or traps, except in so far as they relate to the capture of wild animals under a Wild Animal Trapping Licence;

(d) hunt any special game or big game other than with a rifle, unless specially authorised by the licence to hunt with a shot-gun using single-slug bullets;

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(e) for the purpose of hunting, set fire to any vegetation;

(f) use any artificial light for the purpose of hunting, except when specially authorised to do so under a licence in the case of carnivora over a kill;

(g) hunt any wild animal during the hours of night, that is to say, between sun-set and sun-rise, except when specially authorised to do so under a licence in the case of carnivora over a kill;

(h) hunt any wild animal on a salt-lick or water hole or other drinking place or on path or approach to the same, except sand-grouse and water-birds;

(i) hunt any wild animal on any land not owned by Government, without the consent of the owner or his agent or the lawful occupier of such land;

(j) notwithstanding that he holds a licence for the purpose, hunt any wild animal during the closed time referred to in section 16;

(k) hunt, with the help of dogs, any wild animal except water-bird, chakor, partridge or quail.

(2) The provisions of sub-section (1) shall not apply to vermin.

#### CHAPTER IV

##### SANCTUARIES, NATIONAL PARKS, GAME RESERVES AND CLOSED AREAS

##### *Sanctuaries*

18. (1) The State Government may, by notification, declare any area to be a sanctuary if it considers that such area is of adequate ecological, faunal, floral, geomorphological, natural or zoological significance, for the purpose of protecting, propagating or developing wild life or its environment. Declaration of sanctuary.

(2) The notification referred to in sub-section (1) shall specify, as nearly as possible, the situation and limits of such area.

*Explanation.*—For the purposes of this section, it shall be sufficient to describe the area by roads, rivers, ridges or other well-known or readily intelligible boundaries.

19. Whenever any area is declared to be a sanctuary, the Collector shall inquire into, and determine, the existence, nature and extent of the rights of any person in or over the land comprised within the limits of the sanctuary. Collector to determine rights.

20. After the issue of a notification under section 18, no right shall be acquired in, on or over the land comprised within the limits of the area specified in such notification, except by succession, testamentary or intestate. Bar of accrual of rights.

21. When a notification has been issued under section 18, the Collector shall publish in the regional language in every town and village in or in the neighbourhood of the area comprised therein, a proclamation— Proclamation by Collector

(a) specifying, as nearly as possible, the situation and the limits of the sanctuary; and

(b) requiring any person, claiming any right mentioned in section 19, to prefer before the Collector, within two months from the

date of such proclamation, a written claim in the prescribed form, specifying the nature and extent of such right with necessary details and the amount and particulars of compensation, if any, claimed in respect thereof.

Inquiry by Collector.

22. The Collector shall, after service of the prescribed notice upon the claimant, expeditiously inquire into—

(a) the claim preferred before him under clause (b) of section 21, and

(b) the existence of any right mentioned in section 19 and not claimed under clause (b) of section 21,

so far as the same may be ascertainable from the records of the State Government and the evidence of any person acquainted with the same.

Powers of Collector.

23. For the purpose of such inquiry, the Collector may exercise the following powers, namely:—

(a) the power to enter in or upon any land and to survey, demarcate and make a map of the same or to authorise any other officer to do so;

(b) the same powers as are vested in a civil court for the trial of suits.

Acquisition of rights.

24. (1) In the case of a claim to a right in or over any land referred to in section 19, the Collector shall pass an order admitting or rejecting the same in whole or in part.

(2) If such claim is admitted in whole or in part, the Collector may either—

(a) exclude such land from the limits of the proposed sanctuary, or

(b) proceed to acquire such land or rights, except where by an agreement between the owner of such land or holder of rights and the Government, the owner or holder of such rights has agreed to surrender his rights to the Government, in or over such land, and on payment of such compensation, as is provided in the Land Acquisition Act, 1894.

1 of 1894.

Acquisition proceedings.

25. (1) For the purpose of acquiring such land, or rights in or over such land,—

(a) the Collector shall be deemed to be a Collector, proceeding under the Land Acquisition Act, 1894;

1 of 1894.

(b) the claimant shall be deemed to be a person interested and appearing before him in pursuance of a notice given under section 9 of that Act;

(c) the provisions of the sections, preceding section 9 of that Act, shall be deemed to have been complied with;

(d) where the claimant does not accept the award made in his favour in the matter of compensation, he shall be deemed, within the meaning of section 18 of that Act, to be a person interested who has not accepted the award, and shall be entitled to proceed to claim relief against the award under the provisions of Part III of that Act;

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(e) the Collector, with the consent of the claimant, or the court, with the consent of both the parties, may award compensation in land or money or partly in land and partly in money; and

(f) in the case of the stoppage of a public way or a common pasture, the Collector may, with the previous sanction of the State Government, provide for an alternative public way or common pasture, as far as may be practicable or convenient.

(2) The acquisition under this Act of any land or interest therein shall be deemed to be acquisition for a public purpose.

26. The State Government may, by general or special order, direct that the powers exercisable or the functions to be performed by the Collector under sections 19 to 25 (both inclusive) may be exercised and performed by such other officer as may be specified in the order.

Delegation of Collector's powers.

27. (1) No person other than,—

(a) a public servant on duty,

(b) a person who has been permitted by the Chief Wild Life Warden or the authorised officer to reside within the limits of the sanctuary,

(c) a person who has any right over immovable property within the limits of the sanctuary,

(d) a person passing through the sanctuary along a public highway, and

(e) the dependants of the person referred to in clause (a), clause (b) or clause (c),

shall enter or reside in the sanctuary, except under and in accordance with the conditions of a permit granted under section 28.

Restriction on entry in sanctuary.

(2) Every person shall, so long as he resides in the sanctuary, be bound—

(a) to prevent the commission, in the sanctuary, of an offence against this Act;

(b) where there is reason to believe that any such offence against this Act has been committed in such sanctuary, to help in discovering and arresting the offender;

(c) to report the death of any wild animal and to safeguard its remains until the Chief Wild Life Warden or the authorised officer takes charge thereof;

(d) to extinguish any fire in such sanctuary of which he has knowledge or information and to prevent from spreading, by any lawful means in his power, any fire within the vicinity of such sanctuary of which he has knowledge or information; and

(e) to assist any forest officer, Chief Wild Life Warden, Wild Life Warden or police officer demanding his aid for preventing the commission of any offence against this Act or in the investigation of any such offence.

Grant of permit.

28. (1) The Chief Wild Life Warden may, on application, grant to any person a permit to enter or reside in a sanctuary for all or any of the following purposes, namely:—

- (a) investigation or study of wild life and purposes ancillary or incidental thereto;
- (b) photography;
- (c) scientific research;
- (d) tourism;
- (e) transaction of lawful business with any person residing in the sanctuary.

(2) A permit to enter or reside in a sanctuary shall be issued subject to such conditions and on payment of such fee as may be prescribed.

Hunting in sanctuary without permit prohibited.

29. (1) Notwithstanding anything contained elsewhere in this Act, no person shall hunt any wild animal in a sanctuary or remove therefrom any wild animal, whether alive or dead, or any trophy, uncured trophy, or meat derived from such animal:

Provided that if the Chief Wild Life Warden is satisfied that it is necessary that any wild animal in a sanctuary should be hunted or removed,—

- (a) for the better protection of wild life, or
- (b) for any other good and sufficient reason,

he may, with the previous approval of the State Government, grant a permit authorising any person to hunt or remove such wild animal under the direction of an officer authorised by him or cause it to be hunted or removed.

(2) A permit granted under sub-section (1) shall specify the kind and number of wild animals that may be hunted or removed by the holder of such permit.

(3) The Chief Wild Life Warden may, for good and sufficient reason, to be recorded in writing, cancel any permit granted under section 28 or under this section:

Provided that no such cancellation shall be made except after giving the holder of the permit a reasonable opportunity of being heard.

(4) Any person aggrieved by the cancellation of a permit under sub-section (3) may, within fifteen days from the date of such cancellation, appeal to the State Government, whose decision shall be final:

Provided that the State Government may admit any appeal preferred after the expiry of the period aforesaid if it is satisfied that the appellant had sufficient cause for not preferring the appeal in time.

Causing fire prohibited.

30. No person shall set fire to a sanctuary, or kindle any fire, or leave any fire burning, in a sanctuary, in such manner as to endanger such sanctuary.

Prohibition of entry into sanctuary with weapon.

31. No person shall enter a sanctuary with any weapon except with the previous permission in writing of the Chief Wild Life Warden or the authorised officer.

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32. No person shall use, in a sanctuary, chemicals, explosives or any other substances which may cause injury to, or endanger, any wild life in such sanctuary.

Ban on use of injurious substances.

33. The Chief Wild Life Warden shall be the authority who shall control, manage and maintain all sanctuaries and for that purpose, within the limits of any sanctuary,—

Control of sanctuaries.

(a) may construct such roads, bridges, buildings, fences or barrier gates, and carry out such other works as he may consider necessary for the purposes of such sanctuary;

(b) shall take such steps as will ensure the security of wild animals in the sanctuary and the preservation of the sanctuary and wild animals therein;

(c) may take such measures, in the interests of wild life, as he may consider necessary for the improvement of any habitat;

(d) may regulate, control or prohibit, in keeping with the interests of wild life, the grazing or movement of cattle;

(e) may regulate, control or prohibit, any fishing.

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34. (1) Within three months from the declaration of any area as a sanctuary, every person residing in or within ten kilometres of any such sanctuary and holding a licence granted under the Arms Act, 1959, for the possession of arms or exempted from the provisions of that Act and possessing arms, shall apply in such form, on payment of such fee and within such time as may be prescribed, to the Chief Wild Life Warden or the authorised officer, for the registration of his name.

Registration of certain persons in possession of arms.

(2) On receipt of an application under sub-section (1), the Chief Wild Life Warden or the authorised officer shall register the name of the applicant in such manner as may be prescribed.

#### National Parks

35. (1) Whenever it appears to the State Government that an area, whether within a sanctuary or not, is, by reason of its ecological, faunal, floral, geomorphological or zoological association or importance, needed to be constituted as a National Park for the purpose of protecting, propagating or developing wild life therein or its environment, it may, by notification, declare its intention to constitute such area as a National Park.

Declaration of National Parks.

(2) The notification referred to in sub-section (1) shall define the limits of the area which is intended to be declared as a National Park.

(3) Where any area is intended to be declared as a National Park, the provisions of sections 19 to 26 (both inclusive) shall, as far as may be, apply to the investigation and determination of claims, and extinguishment of rights, in relation to any land in such area as they apply to the said matters in relation to any land in a sanctuary.

(4) When the following events have occurred, namely,—

(a) the period for preferring claims has elapsed, and all claims, if any, made in relation to any land in an area intended to be declared as a National Park, have been disposed of by the State Government, and

(b) all rights in respect of lands proposed to be included in the National Park have become vested in the State Government.

the State Government shall publish a notification specifying the limits of the area which shall be comprised within the National Park and declare that the said area shall be a National Park on and from such date as may be specified in the notification.

(5) No alteration of the boundaries of a National Park shall be made except on a resolution passed by the Legislature of the State.

(6) No person shall destroy, exploit or remove any wild life from a National Park or destroy or damage the habitat of any wild animal or deprive any wild animal of its habitat within such National Park except under and in accordance with a permit granted by the Chief Wild Life Warden and no such permit shall be granted unless the State Government, being satisfied that such destruction, exploitation or removal of wild life from the National Park is necessary for the improvement and better management of wild life therein, authorises the issue of such permit.

(7) No grazing of any cattle shall be permitted in a National Park and no cattle shall be allowed to enter therein except where such cattle is used as a vehicle by a person authorised to enter such National Park.

(8) The provisions of sections 27 and 28, sections 30 to 32 (both inclusive), and clauses (a), (b) and (c) of section 33, and section 34 shall, as far as may be, apply in relation to a National Park as they apply in relation to a sanctuary.

#### *Game Reserve*

Declara-  
tion of  
game  
reserve.

36. (1) The State Government may, by notification, declare any area to be a game reserve.

(2) No hunting of any wild animal shall be permitted in such reserve except under and in accordance with a licence issued under this section by the Chief Wild Life Warden or the authorised officer.

#### *Closed Area*

Declara-  
tion of  
closed  
area.

37. (1) The State Government may, by notification, declare any area closed to hunting for such period as may be specified in the notification.

(2) No hunting of any wild animal shall be permitted in a closed area during the period specified in the notification referred to in sub-section (1).

#### *Sanctuaries or National Parks declared by Central Government*

Power of  
Central  
Govern-  
ment to  
declare  
areas as  
sanctua-  
ries or  
National  
Parks.

38. (1) Where the State Government leases or otherwise transfers any area under its control, not being an area within a sanctuary, to the Central Government, the Central Government may, if it is satisfied that the conditions specified in section 18 are fulfilled in relation to the area so transferred to it, declare such area, by notification, to be a sanctuary and the provisions of sections 19 to 35 (both inclusive), 54 and 55 shall apply in relation to such sanctuary as they apply in relation to a sanctuary declared by the State Government.

(2) The Central Government may, if it is satisfied that the conditions specified in section 35 are fulfilled in relation to any area referred to in sub-section (1), whether or not such area has been declared, to be a sanctuary by the Central Government or the State Government, declare such area, by notification, to be a National Park and the provisions of sections 35, 54 and 55 shall apply in relation to such National Park as they apply in relation to a National Park declared by the State Government.

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(3) In relation to a sanctuary or National Park declared by the Central Government, the powers and duties of the Chief Wild Life Warden under the sections referred to in sub-sections (1) and (2), shall be exercised and discharged by the Director or by such other officer as may be authorised by the Director in this behalf and references, in the sections aforesaid, to the State Government shall be construed as references to the Central Government and reference therein to the Legislature of the State shall be construed as a reference to Parliament.

CHAPTER V

TRADE OR COMMERCE IN WILD ANIMALS, ANIMAL ARTICLES AND TROPHIES

39. (1) Every—

(a) wild animal, other than vermin, which is hunted under section 11 or sub-section (1) of section 29 or sub-section (6) of section 35 or kept or bred in captivity in contravention of any provision of this Act or any rule or order made thereunder or found dead, or killed without a licence or by mistake; and

(b) animal article, trophy or uncured trophy or meat derived from any wild animal referred to in clause (a) in respect of which any offence against this Act or any rule or order made thereunder has been committed,

Wild animals, etc., to be Government property.

shall be the property of the State Government, and, where such animal is hunted in a sanctuary or National Park declared by the Central Government, such animal or any animal article, trophy, uncured trophy or meat derived from such animal, shall be the property of the Central Government.

(2) Any person who obtains, by any means, the possession of Government property, shall, within forty-eight hours from obtaining such possession, make a report as to the obtaining of such possession to the nearest police station or the authorised officer and shall, if so required, hand over such property to the officer-in-charge of such police station or such authorised officer, as the case may be.

(3) No person shall, without the previous permission in writing of the Chief Wild Life Warden or the authorised officer—

(a) acquire or keep in his possession, custody or control, or

(b) transfer to any person, whether by way of gift, sale or otherwise, or

(c) destroy or damage,

such Government property.

40. (1) Every person having at the commencement of this Act the control, custody or possession of any captive animal specified in Schedule I or Part II of Schedule II, or any uncured trophy derived from such animal or salted or dried skins of such animal or the musk of a musk deer or the horn of a rhinoceros, shall, within thirty days from the commencement of this Act, declare to the Chief Wild Life Warden or the authorised officer the number and description of the animal, or article of the foregoing description under his control, custody or possession and the place where such animal or article is kept.

Declarations.

(2) No person shall, after the commencement of this Act, acquire, receive keep in his control, custody or possession, sell, offer for sale or

otherwise transfer or transport any animal specified in Schedule I or Part II of Schedule II or any uncured trophy or meat derived from such animal, or the salted or dried skins of such animal or the musk of a musk deer or the horn of a rhinoceros, except with the previous permission in writing of the Chief Wild Life Warden or the authorised officer.

(3) Nothing in sub-section (1) or sub-section (2) shall apply to a public museum or zoo.

(4) The State Government may, by notification, require any person to declare to the Chief Wild Life Warden or the authorised officer any animal article or trophy (other than a musk of a musk deer or horn of a rhinoceros) or salted or dried skins derived from an animal specified in Schedule I or Part II of Schedule II in his control, custody or possession in such form, in such manner, and within such time, as may be prescribed.

Inquiry and preparation of inventories.

41. (1) On receipt of a declaration made under section 40, the Chief Wild Life Warden or the authorised officer may, after such notice, in such manner and at such time, as may be prescribed,—

(a) enter upon the premises of a person referred to in section 40;

(b) make inquiries and prepare inventories of animal articles, trophies, uncured trophies, salted and dried skins and captive animals specified in Schedule I and Part II of Schedule II and found thereon; and

(c) affix upon the animals, animal articles, trophies or uncured trophies identification marks in such manner as may be prescribed.

(2) No person shall obliterate or counterfeit any identification mark referred to in this Chapter.

Certificate of ownership.

42. The Chief Wild Life Warden may, for the purposes of section 40, issue a certificate of ownership in such form, as may be prescribed, to any person who, in his opinion, is in lawful possession of any wild animal or any animal article, trophy, uncured trophy and may, where possible, mark, in the prescribed manner, such animal article, trophy or uncured trophy for purposes of identification.

Regulation of transfer of animal, etc.

43. (1) Subject to the provisions of sub-section (2), sub-section (3) and sub-section (4), a person (other than a dealer) who does not possess a certificate of ownership shall not—

(a) sell or offer for sale or transfer whether by way of sale, gift or otherwise, any wild animal specified in Schedule I or Part II of Schedule II or any captive animal belonging to that category or any animal article, trophy, uncured trophy or meat derived therefrom;

(b) make animal articles containing part or whole of such animal;

(c) put under a process of taxidermy an uncured trophy of such animal,

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except with the previous permission in writing of the Chief Wild Life Warden or the authorised officer.

(2) Where a person transfers or transports from the State in which he resides to another State or acquires by transfer from outside the State any such animal, animal article, trophy or uncured trophy as is referred to in sub-section (1) in respect of which he has a certificate of ownership, he shall, within thirty days of the transfer or transport, report the transfer or transport to the Chief Wild Life Warden or the authorised officer within whose jurisdiction the transfer or transport is effected.

(3) No person who does not possess a certificate of ownership shall transfer or transport from one State to another State or acquire by transfer from outside the State any such animal, animal article, trophy or uncured trophy as is referred to in sub-section (1) except with the previous permission in writing of the Chief Wild Life Warden or the authorised officer within whose jurisdiction the transfer or transport is to be effected.

(4) Before granting any permission under sub-section (1) or sub-section (3), the Chief Wild Life Warden or the authorised officer shall satisfy himself that the animal or article referred to therein has been lawfully acquired.

(5) While permitting the transfer or transport of any animal, animal article, trophy or uncured trophy, as is referred to in sub-section (1), the Chief Wild Life Warden or the authorised officer—

(a) shall issue a certificate of ownership after such inquiry as he may deem fit;

(b) shall, where the certificate of ownership existed in the name of the previous owner, issue a fresh certificate of ownership in the name of the person to whom the transfer has been effected;

(c) may affix an identification mark on any such animal, animal article, trophy or uncured trophy.

(6) Nothing in this section shall apply—

(a) to animal articles or trophies made out of feathers of peacocks;

(b) to any transaction entered into by a public museum or zoo with any other public museum or zoo.

44. (1) Except under, and in accordance with, a licence granted under sub-section (4), no person shall—

(a) commence or carry on the business as—

(i) a manufacturer of or dealer in, any animal article; or

(ii) a taxidermist; or

(iii) a dealer in trophy or uncured trophy; or

(iv) a dealer in captive animals; or

(v) a dealer in meat; or

(b) cook or serve meat in any eating-house;

Dealings  
in trophy  
and animal  
articles  
without  
licence  
prohibited.

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Provided that nothing in this sub-section shall prevent a person, who, immediately before the commencement of this Act was carrying on the business or occupation specified in this sub-section, from carrying on such business or occupation for a period of thirty days from such commencement, or where he has made an application within that period for the grant of a licence to him, until the licence is granted to him or he is informed in writing that a licence cannot be granted to him:

Provided further that nothing in this sub-section shall apply to manufacturers of, and dealers in, articles made of ivory and feathers of peacocks.

*Explanation.*—For the purposes of this section, "eating-house" includes a hotel, restaurant or any other place where any eatable is served on payment, whether or not such payment is separately made for such eatable or is included in the amount charged for board and lodging.

(2) Every manufacturer of, or dealer in, animal article, or every dealer in captive animals, trophies or uncured trophies, or every taxidermist shall, within fifteen days from the commencement of this Act, declare to the Chief Wild Life Warden his stocks of animal articles, captive animals, trophies and uncured trophies, as the case may be, as on the date of such declaration and the Chief Wild Life Warden or the authorised officer may place an identification mark on every animal article, captive animal, trophy or uncured trophy, as the case may be.

(3) Every person referred to in sub-section (1) who intends to obtain a licence, shall, within fifteen days from the commencement of this Act, make an application to the Chief Wild Life Warden or the authorised officer for the grant of a licence.

(4) (a) Every application referred to in sub-section (3) shall be made in such form and on payment of such fee as may be prescribed, to the Chief Wild Life Warden or the authorised officer.

(b) No licence referred to in sub-section (1) shall be granted unless the Chief Wild Life Warden, or the authorised officer having regard to such matters as may be prescribed in this behalf and after making such inquiry in respect of those matters as he may think fit, is satisfied that the licence should be granted.

(5) Every licence granted under this section shall specify the premises in which and the conditions, if any, subject to which the licensee shall carry on his business.

(6) Every licence granted under this section shall—

(a) be valid for one year from the date of its grant;

(b) not be transferable; and

(c) be renewable for a period not exceeding one year at a time.

(7) No application for the renewal of a licence shall be rejected unless the holder of such licence has been given a reasonable opportunity of presenting his case and unless the Chief Wild Life Warden or the authorised officer is satisfied that—

(i) the application for such renewal has been made after the expiry of the period specified therefor, or

(ii) any statement made by the applicant at the time of the grant or renewal of the licence was incorrect or false in material particulars, or

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(iii) the applicant has contravened any term or condition of the licence or any provision of this Act or any rule made thereunder, or

(iv) the applicant does not fulfil the prescribed conditions.

(8) Every order granting or rejecting an application for the grant or renewal of a licence shall be made in writing.

(9) Nothing in the foregoing sub-sections shall apply in relation to vermin.

45. Subject to any general or special order of the State Government, the Chief Wild Life Warden or the authorised officer may, for reasons to be recorded by him in writing, suspend or cancel any licence granted or renewed under section 44:

Suspension or cancellation of licences.

Provided that no such suspension or cancellation shall be made except after giving the holder of the licence a reasonable opportunity of being heard.

46. (1) An appeal from an order refusing to grant or renew a licence under section 44 or an order suspending or cancelling a licence under section 45 shall lie--

Appeal.

(a) if the order is made by the authorised officer, to the Chief Wild Life Warden; or

(b) if the order is made by the Chief Wild Life Warden, to the State Government.

(2) In the case of an order passed in appeal by the Chief Wild Life Warden under clause (a) of sub-section (1), a second appeal shall lie to the State Government.

(3) Subject as aforesaid, every order passed in appeal under this section shall be final.

(4) An appeal under this section shall be preferred within thirty days from the date of the communication, to the applicant, of the order appealed against:

Provided that the appellate authority may admit any appeal preferred after the expiry of the period aforesaid if it is satisfied that the appellant had sufficient cause for not preferring the appeal in time.

47. A licensee under this Chapter shall--

Maintenance of records.

(a) keep records, and submit such returns of his dealings, as may be prescribed,—

(i) to the Director or any other officer authorised by him in this behalf, and

(ii) to the Chief Wild Life Warden or the authorised officer; and

(b) make such records available on demand for inspection by such officers.

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Purchase of animal, etc., by licensee.

48. No licensee under this Chapter shall—

- (a) keep in his control, custody or possession,—
  - (i) any animal, animal article, trophy or uncured trophy in respect of which a declaration under the provisions of sub-section (2) of section 44 has to be made but has not been made;
  - (ii) any animal or animal article, trophy, uncured trophy or meat which has not been lawfully acquired under the provisions of this Act or any rule or order made thereunder;
- (b) (i) capture any wild animal, or
  - (ii) acquire, receive, keep in his control, custody or possession, or sell, offer for sale or transport, any captive animal specified in Schedule I or Part II of Schedule II or any animal article, trophy, uncured trophy or meat derived therefrom or serve such meat, or put under a process of taxidermy or make animal article containing part or whole of such animal,

except in accordance with such rules as may be made under this Act:

Provided that where the acquisition or, possession, control or custody of such animal or animal article, trophy or uncured trophy entails the transfer or transport from one State to another, no such transfer or transport shall be effected except with the previous permission in writing of the Director or any other officer authorised by him in this behalf:

Provided further that no such permission under the foregoing proviso shall be granted unless the Director or the officer authorised by him is satisfied that the animal or article aforesaid has been lawfully acquired.

Purchase of captive animal, etc., by a person other than a licensee.

49. No person shall purchase, receive or acquire any captive animal, wild animal, other than vermin, or any animal article, trophy, uncured trophy or meat derived therefrom otherwise than from a dealer or from a person authorised to sell or otherwise transfer the same under this Act:

Provided that nothing in this section shall apply to any transaction entered into by a public museum or zoo with any other public museum or zoo.

CHAPTER VI

PREVENTION AND DETECTION OF OFFENCES

Power of entry search, arrest and detention.

50. (1) Notwithstanding anything contained in any other law for the time being in force, the Director or any other officer authorised by him in this behalf or the Chief Wild Life Warden or the authorised officer or any forest officer or any police officer not below the rank of a sub-inspector, may, if he has reasonable grounds for believing that any person has committed an offence against this Act,—

- (a) require any such person to produce for inspection any captive animal, wild animal, animal article, meat, trophy or uncured trophy in his control, custody or possession, or any licence, permit or other document granted to him or required to be kept by him under the provisions of this Act;
- (b) stop any vehicle or vessel in order to conduct search or inquiry or enter upon and search any premises, land, vehicle or vessel, in the occupation of such person, and open and search any baggage or other things in his possession;

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(c) seize any captive animal, wild animal, animal article, meat, trophy or uncured trophy in the possession of any person and appearing to him to be Government property, together with any trap, tool vehicle, vessel or weapon used for committing any such offence, and unless he is satisfied that such person will appear and answer any charge which may be preferred against him, arrest him without warrant, and detain him.

(2) Any officer of a rank not inferior to that of an Assistant Director of Wild Life Preservation or Wild Life Warden, who, or whose subordinate, has seized any trap, tool, vehicle, vessel or weapon under clause (c) of sub-section (1), may release the same, on the execution by the owner thereof of a bond for the production of the property so released, if and when so required, before the Magistrate having jurisdiction to try the offence on account of which the seizure has been made.

(3) It shall be lawful for any of the officers referred to in sub-section (1) to stop and detain any person, whom he sees doing any act for which a licence or permit is required under the provisions of this Act, for the purposes of requiring such person to produce the licence or permit and if such person fails to produce the licence or permit, as the case may be, he may be arrested without warrant, unless he furnishes his name and address, and otherwise satisfies the officer arresting him that he will duly answer any summons or other proceedings which may be taken against him.

(4) Any person detained, or things seized under the foregoing power, shall forthwith be taken before a Magistrate to be dealt with according to law.

(5) Any person who, without reasonable cause, fails to produce anything, which he is required to produce under this section, shall be guilty of an offence against this Act.

(6) (a) Where any meat or uncured trophy is seized under the provisions of this section, the Assistant Director of Wild Life Preservation or any other officer of a gazetted rank authorised by him in this behalf or the Chief Wild Life Warden or the authorised officer may arrange for the sale of the same and deal with the proceeds of such sale in such manner as may be prescribed.

(b) Where it is proved that the meat or uncured trophy seized under the provisions of this section is not Government property, the proceeds of the sale shall be returned to the owner.

(7) Whenever any person is approached by any of the officers referred to in sub-section (1) for assistance in the prevention or detection of an offence against this Act, or in apprehending persons charged with the violation of this Act, or for seizure in accordance with clause (c) of sub-section (1), it shall be the duty of such person or persons to render such assistance.

51. (1) Any person who contravenes any provision of this Act or any rule or order made thereunder or who commits a breach of any of the conditions of any licence or permit granted under this Act, shall be guilty of an offence against this Act, and shall, on conviction, be punishable with imprisonment for a term which may extend to two years, or with fine which may extend to two thousand rupees, or with both: Penalties.

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Provided that where the offence committed is in relation to any animal specified in Schedule I or Part II of Schedule II or meat of any such animal or animal article, trophy or uncured trophy derived from such animal or where the offence relates to hunting in a sanctuary or a National Park, such offence shall be punishable with imprisonment for a term which shall not be less than six months but may extend to six years and also with fine which shall not be less than five hundred rupees:

Provided further that in the case of a second or subsequent offence of the nature mentioned in the foregoing proviso, the term of imprisonment shall not be less than one year and the amount of the fine shall not be less than one thousand rupees.

(2) When any person is convicted of an offence against this Act, the Court trying the offence may order that any captive animal, wild animal, animal article, trophy, uncured trophy or meat in respect of which the offence has been committed, and any trap, tool, vehicle, vessel or weapon, used in the commission of the said offence be forfeited to the State Government and that any licence or permit, held by such person under the provisions of this Act, be cancelled.

(3) Such cancellation of licence or permit or such forfeiture shall be in addition to any other punishment that may be awarded for such offence.

(4) Where any person is convicted of an offence against this Act, the Court may direct that the licence, if any, granted to such person under the Arms Act, 1959, for possession of any arm with which an offence against this Act has been committed, shall be cancelled and that such person shall not be eligible for a licence under the Arms Act, 1959, for a period of five years from the date of conviction.

54 of 1959.

Attempts and abetment.

52. Whoever attempts to contravene, or abets the contravention of, any of the provisions of this Act or of any rule or order made thereunder shall be deemed to have contravened that provision or rule or order, as the case may be.

Punishment for wrongful seizure.

53. If any person, exercising powers under this Act, vexatiously and unnecessarily seizes the property of any other person on the pretence of seizing it for the reasons mentioned in section 50, he shall, on conviction, be punishable with imprisonment for a term which may extend to six months, or with fine which may extend to five hundred rupees, or with both.

Power to compound offences.

54. (1) The State Government may, by notification, empower the Chief Wild Life Warden or any officer of a rank not inferior to that of a Deputy Conservator of Forests,—

(a) to accept, from any person against whom a reasonable suspicion exists that he has committed an offence against this Act, payment of a sum of money by way of composition of the offence which such person is suspected to have committed; and

(b) when any property has been seized as liable to be forfeited, to release the same on payment of the value thereof as estimated by such officer.

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(2) On payment of such sum of money or such value, or both, as the case may be, to such officer, the suspected person, if in custody, shall be discharged, and the property, other than Government property, if any, seized, shall be released and no further proceedings in respect of the offence shall be taken against such person.

(3) The officer compounding any offence may order the cancellation of any licence or permit granted under this Act to the offender, or if not empowered to do so, may approach an officer so empowered, for the cancellation of such licence or permit.

(4) The sum of money accepted or agreed to be accepted as composition under clause (b) of sub-section (1) shall, in no case, exceed the sum of two thousand rupees:

Provided that no offence, for which a minimum period of imprisonment has been prescribed in sub-section (1) of section 51, shall be compounded.

55. No court shall take cognizance of any offence against this Act except on the complaint of the Chief Wild Life Warden or such other officer as the State Government may authorise in this behalf.

Cognizance of offences.

56. Nothing in this Act shall be deemed to prevent any person from being prosecuted under any other law for the time being in force, for any act or omission which constitutes an offence against this Act or from being liable under such other law to any higher punishment or penalty than that provided by this Act:

Operation of other laws not barred.

Provided that no person shall be punished twice for the same offence.

57. Where, in any prosecution for an offence against this Act, it is established that a person is in possession, custody or control of any captive animal, animal article, meat, trophy or uncured trophy, it shall be presumed, until the contrary is proved, the burden of proving which shall lie on the accused, that such person is in unlawful possession, custody or control of such captive animal, animal article, meat, trophy or uncured trophy.

Presumption to be made in certain cases.

58. (1) Where an offence against this Act has been committed by a company, every person who at the time the offence was committed, was in charge of, and was responsible to, the company for the conduct of the business of the company as well as the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:

Offences by companies.

Provided that nothing contained in this sub-section shall render any such person liable to any punishment, if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence against this Act has been committed by a company and it is proved that the offence has been committed with the consent or connivance of or is attributable to any neglect on the part of, any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

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*Explanation.*—For the purposes of this section,—

(a) "company" means any body corporate and includes a firm or other association of individuals; and

(b) "director", in relation to a firm, means a partner in the firm.

## CHAPTER VII

### MISCELLANEOUS

Officers  
to be  
public  
ser-  
vants.

59. Every officer referred to in Chapter II and every other officer exercising any of the powers conferred by this Act shall be deemed to be a public servant within the meaning of section 21 of the Indian Penal Code. 45 of 1860

Protec-  
tion of  
action  
taken in  
good  
faith.

60. (1) No suit, prosecution or other legal proceeding shall lie against any officer or other employee of the Central Government or the State Government for anything which is in good faith done or intended to be done under this Act.

(2) No suit or other legal proceeding shall lie against the Central Government or the State Government or any of its officers or other employees for any damage caused or likely to be caused by anything which is in good faith done or intended to be done under this Act.

Power to  
alter  
entries in  
Schedules.

61. (1) The Central Government may, if it is of opinion that it is expedient so to do, by notification, add any entry to any Schedule or transfer any entry from one Part of a Schedule to another Part of the same Schedule or from one Schedule to another.

(2) The State Government may, if it is of opinion that it is expedient so to do, by notification, transfer any entry from Schedule II, Schedule III, Schedule IV or Schedule V to Schedule I and may also transfer any entry from Part I of Schedule II, or Schedule III, Schedule IV or Schedule V, to any other Schedule.

(3) On the issue of a notification under sub-section (1) or sub-section (2), the relevant Schedule shall be deemed to be altered accordingly, provided that every such alteration shall be without prejudice to anything done or omitted to be done before such alteration.

(4) If any alteration of any Schedule made by the State Government under sub-section (2) is repugnant to any alteration made therein by the Central Government under sub-section (1), then, the alteration made by the Central Government, whether made before or after the notification made by the State Government, shall prevail and the alteration made by the State Government shall, to the extent of the repugnancy, be void.

Provided that any such alteration made by the State Government, if it has been made with the previous consent of the Central Government, shall prevail in that State:

Provided further that nothing in the foregoing proviso shall prevent the Central Government from modifying or cancelling, at any time, the alteration made by the State Government.

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62. Subject to the provisions of section 61, the State Government may, by notification, declare any wild animal other than those specified in Schedule I and Part II of Schedule II to be vermin for any area and for such period as may be specified therein and so long as such notification is in force, such wild animal shall be deemed to have been included in Schedule V.

Declaration of certain wild animals to be vermin.

63. (1) The Central Government may, by notification, make rules for all or any of the following, namely:—

Power of Central Government to make rules.

(a) the form in which declaration shall be made under sub-section (2) of section 44;

(b) the terms and conditions which shall govern transactions referred to in clause (b) of section 48;

(c) matters specified in sub-section (2) of section 64 in so far as they relate to sanctuaries and National Parks declared by the Central Government.

(2) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

64. (1) The State Government may, by notification, make rules for carrying out the provisions of this Act in respect of matters which do not fall within the purview of section 63.

Power of State Government to make rules.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:—

(a) the term of office of the members of the Board referred to in clause (g) of sub-section (1) of section 6 and the manner of filling vacancies among them;

(b) allowances referred to in sub-section (4) of section 6;

(c) the forms to be used for any application certificate, claim, declaration, licence, permit, registration, return or other document, made, granted, or submitted under the provisions of this Act and the fees, if any, therefor;

(d) the conditions subject to which any licence or permit may be granted under this Act;

(e) the particulars of the record of wild animals (captured or killed) to be kept and submitted by the licensee;

(f) regulation of the possession, transfer and the sale of captive animals, meat, animal articles, trophies and uncured trophies;

(g) regulation of taxidermy;

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(h) any other matter which has to be, or may be, prescribed under this Act.

Rights  
of Sched-  
uled  
Tribes  
to be  
protected.

65. Nothing in this Act shall affect the hunting rights conferred on the Scheduled Tribes of the Nicobar Islands in the Union territory of Andaman and Nicobar Islands by notification of the Andaman and Nicobar Administration, No. 40/67/F, No. G635 Vol. III, dated the 28th April, 1967, published at pages 1 to 5 of the Extraordinary issue of the Andaman and Nicobar Gazette, dated the 28th April, 1967.

Repeal  
and  
savings.

66. (1) As from the commencement of this Act, every other Act relating to any matter contained in this Act and in force in a State shall, to the extent to which that Act or any provision contained therein corresponds, or is repugnant, to this Act or any provision contained in this Act, stand repealed:

Provided that such repeal shall not,—

(i) affect the previous operation of the Act so repealed, or anything duly done or suffered thereunder;

(ii) affect any right, privilege, obligation or liability acquired, accrued or incurred under the Act so repealed;

(iii) affect any penalty, forfeiture or punishment incurred in respect of any offence committed against the Act so repealed; or

(iv) affect any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture, or punishment as aforesaid;

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced, and any such penalty, forfeiture and punishment may be imposed, as if the aforesaid Act had not been repealed.

(2) Notwithstanding such repeal,—

(a) anything done or any action taken under the Act so repealed (including any notification, order, certificate, notice or receipt issued, application made, or permit granted) which is not inconsistent with the provisions of this Act, be deemed to have been done or taken under the corresponding provisions of this Act as if this Act were in force at the time such thing was done or action was taken, and shall continue to be in force, unless and until superseded by anything done or any action taken under this Act;

(b) every licence granted under any Act so repealed and in force immediately before the commencement of this Act shall be deemed to have been granted under the corresponding provisions of this Act and shall, subject to the provisions of this Act, continue to be in force for the unexpired portion of the period for which such licence had been granted.

(3) For the removal of doubts, it is hereby declared that any sanctuary or National Park declared by a State Government under any Act repealed under sub-section (1) shall be deemed to be a sanctuary or National Park, as the case may be, declared by the State Government under this Act and where any right in or over any land in any such National Park which had not been extinguished under the said Act, at or before the commencement of this Act, the extinguishment of such rights shall be made in accordance with the provisions of this Act.

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## SCHEDULE I

(See sections 2, 8, 9, 11, 40, 41, 43, 48, 51, 61 and 62)

## PART I : MAMMALS

1. Binturong (*Arctictis binturong*).
2. Black buck (*Antelope cervicapra*).
3. Brow-antlered deer or Thamin (*Cervus eldi*).
4. Caracal (*Felis caracal*).
5. Cheetah (*Acinonyx jubatus*).
6. Clouded leopard (*Neofelis nebulosa*).
7. Dugong (*Dugong dugon*).
8. Fishing cat (*Felis viverrina*).
9. Golden cat (*Felis temmincki*).
10. Golden langur (*Presbytis geei*).
11. Hispid hare (*Caprolagus hispidus*).
12. Hoolock (*Hylobates hoolock*).
13. Indian lion (*Panthera leo persica*).
14. Indian Wild Ass (*Equus hemionus khur*).
15. Indian Wolf (*Canis lupus*).
16. Kashmir Stag (*Cervus elaphus hanglu*).
17. Leopard cat (*Felis bengalensis*).
18. Lesser or Red panda (*Ailurus fulgens*).
19. Lion-tailed macaque (*Macaca silenus*).
20. Loris (*Loris tardigradus*).
21. Lynx (*Felis lynx isabellinus*).
22. Malabar Civet (*Viverra megaspila*).
23. Marbled cat (*Felis marmorata*).
24. Markhor (*Capra falconeri*).
25. Musk deer (*Moschus moschiferus*).
26. Ovis Ammon or Nyan (*Ovis ammon hodgsoni*).
27. Pallas's cat (*Felis manul*).
28. Pangolin (*Manis crassicaudata*).
29. Pygmy hog (*Sus salvanius*).
30. Rhinoceros (*Rhinoceros unicornis*).
31. Rusty spotted cat (*Felis rubiginosa*).
32. Slow Loris (*Nycticebus coucang*).
33. Snow leopard (*Panthera uncia*).
34. Spotted linsang (*Prionodon pardicolor*).
35. Swamp deer (all sub-species of *Cervus duvauceti*).

- 36. Takin or Mishmi Takin (*Budorcas taxicolor*).
- 37. Tibetan Gazelle (*Procapra picticaudata*).
- 38. Tibetan Wild Ass (*Equus hemionus kiang*).
- 39. Tiger (*Panthera tigris*).
- 40. Urial or Shapu (*Ovis vignei*).
- 41. Wild buffalo (*Bubalus bubalis*).

PART II : AMPHIBIANS AND REPTILES

- 1. Crocodiles (including the Estuarne or salt water crocodile) (*Crocodilus porosus* and *Crocodilus palustris*).
- 2. Gharial (*Gavialis gangeticus*).

PART III : BIRDS

- 1. Bazas (*Aviceda jeordoni* and *Aviceda leuphotes*).
- 2. Cheer Pheasant (*Catreus wallichii*).
- 3. Great Indian Bustard (*Choriotis nigriceps*).
- 4. Great Indian Hornbill (*Buceros bicornis*).
- 5. Jerdon's Courser (*Cursorius bitorquatus*).
- 6. Lammergeier (*Gypaetus barbatus*).
- 7. Large Falcons (*Falco peregrinus*, *Falco biarmicus* and *Falco chiquera*).
- 8. Mountain Quail (*Ophrysia superciliosa*).
- 9. Narcondom Hornbill [*Rhyticeros (undulatus) narcondami*].
- 10. Nicobar Megapode (*Megapodius freycinet*).
- 11. Peafowl (*Pavo cristatus*).
- 12. Pinkheaded duck (*Rhodonessa caryophyllacea*).
- 13. Sclater's Monal (*Lophophorus sclateri*).
- 14. Siberian White crane (*Grus leucogeranus*).
- 15. Tragopan Pheasants (*Tragopan melanocephalus*, *Tragopan blythii*, *Tragopan satyra*, *Tragopan temmincki*).
- 16. Whitebellied Sea Eagle (*Haliaetus leucogaster*).
- 17. White-eared Pheasant (*Crossoptilon crossoptilon*).
- 18. White-winged Wood Duck (*Cairina Scutulata*).

## SCHEDULE II

(See sections 2, 8, 9, 10, 11, 40, 41, 43, 48, 51, 61 and 62)

## SPECIAL GAME

## PART I

1. Agra Monitor Lizard [*Varanus griseus* (Daudin)].
2. Bengal Porcupine (*Atherurus macrourus assamensis*).
3. Bison or Gaur (*Bos gaurus*).
4. Capped Langur (*Presbytis pileatus*).
5. Crab-eating Macaque (*Macaca irus umbrosa*).
6. Dolphins (*Dolphinus delphis*, *Platanista gangetica*).
7. Ferret Badgers (*Melogale moschata* and *Melogale personata*).
8. Flying squirrels (All species of the genus *Hylopetes*, *Petaurista*, *Belomys* and *Eupetaurus*).
9. Giant squirrels (*Ratufa macroura*, *Rafuta indica* and *Ratufa bicolor*).
10. Himalayan Brown bear (*Ursus arctos*).
11. Himalayan crestless Porcupine (*Hystrix hodgsoni*).
12. Hog badger (*Arctonyx collaris*).
13. Indian elephant (*Elephas maximus*).
14. Leaf Monkey (*Presbytis phayrei*).
15. Malay or Sun bear (*Helarctos malayanus*).
16. Pig-tailed Macaque (*Macaca nemestrina*).
17. Pythons (Genus *Python*).
18. Serow (*Capricornis sumatraensis*).
19. Stump-tailed Macaque (*Macaca speciosa*).
20. Tibetan Antelope or Chiru (*Panthelops hodgsoni*).
21. Water Lizard (*Varanus salvator*).
22. Wild Dog or Dhole (*Cuon alpinus*).
23. Wild yak (*Bos grunniens*).

## PART II

1. Leopard or Panther (*Panthera pardus*).
2. Nilgiri langur (*Presbytis johni*).
3. Nilgiri Thar (*Hemitragus hylocrius*).

## SCHEDULE III

(See sections 2, 8, 9, 10, 11 and 61)

## BIG GAME

1. Andaman Wild Pig (*Sus andamanensis*).
2. Barking deer or Muntjac (*Muntiacus muntjak*).
3. Bharal (*Ovis nahura*).
4. Chinkara or Indian Gazelle (*Gazella gazella bennetti*).
5. Chital (*Axis axis*).
6. Four-horned antelope (*Tetraceros quadricornis*).
7. Gorals (*Nemorhaedus goral*, *Nemorhaedus hodgsoni*).
8. Himalayan black bear (*Selenarctos thibetanus*).
9. Himalayan Ibex (*Capra ibex*).
10. Himalayan thar (*Hemitragus jemlahicus*).
11. Hog deer (*Axis porcinus*).
12. Hyaena (*Hyaena hyaena*).
13. Mouse deer (*Tragulus meminna*).
14. Nilgai (*Boselaphus tragocamelus*).
15. Ratel (*Mellivora capensis*).
16. Sambar (*Cervus unicolor*).
17. Sloth bear (*Melursus ursinus*).
18. Tibetan wolf (*Canis lupus*).
19. Wild pig (*Sus scrofa*).

## SCHEDULE IV

(See sections 2, 8, 9, 11 and 61)

## SMALL GAME

1. Desert cat (*Felis libyca*).
2. Desert fox (*Vulpes bucopus*).
3. Ermine (*Mustela erminea*).
4. Hares (*Black naped, Common Indian, Desert, Himalayan Mouse-hare*).
5. Marmots (*Marmota bobak himalayana, Marmota Caudata*).
6. Martens (*Martes foina intermedia, Martes flavigula, Martes gwatkinsii*).
7. Otters (*Lutra lutra, Lutra perspicillata, Aonyx cinerea*).
8. Red fox (*Vulpes vulpes*).
9. Tibetan fox (*Vulpes ferrilatus*).
10. Weasels (*Mustela sibirica, Mustela kathiah and Mustela altaica*).
11. Birds (other than those sub-species and species mentioned in Part III of Schedule I or in Schedule V, and belonging to the families listed below:—
  - (i) Barbets (*Capitonidae*).
  - (ii) Barn Owls (*Tytoninae*).
  - (iii) Blue-birds (*Irenidae*).
  - (iv) Bustards (*Otididae*).
  - (v) Bustard-Quail (*Turnicidae*).
  - (vi) Chaffinches (*Fringillinae*).
  - (vii) Cranes (*Gruidae*).
  - (viii) Ducks (*Anatidae*).
  - (ix) Emerald Dove (*Columbidae*).
  - (x) Falcons (*Falconidae*).
  - (xi) Finches (*Fringillidae*).
  - (xii) Flamingoes (*Phoenicopteridae*).
  - (xiii) Flycatchers (*Muscicapidae*).
  - (xiv) Geese (*Anatidae*).
  - (xv) Goldfinches and allies (*Carduelinae*).
  - (xvi) Grouse (*Pteroclididae*).
  - (xvii) Hawks (*Accipitridae*).
  - (xviii) Hornbills (*Bucerotidae*).
  - (xix) Ioras (*Irenidae*).
  - (xx) Jungle and Spur fowl (*Phasianidae*).
  - (xxi) Megapodes (*Megapodiidae*).
  - (xxii) Minivets (*Campephagidae*).
  - (xxiii) Orioles (*Oriolidae*).
  - (xxiv) Owls (*Strigidae*).

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- (xxv) Oystercatchers (*Haematopodidae*).
- (xxvi) Partridges (*Phasianidae*).
- (xxvii) Pelicans (*Pelecanidae*).
- (xxviii) Pheasants (*Phasianidae*).
- (xxix) Pigeons (except Blue Rock pigeon) (*Columbidae*).
- (xxx) Pittas (*Pittidae*).
- (xxxi) Quail (*Phasianidae*).
- (xxxii) Snipe (*Charadriidae*).
- (xxxiii) Sunbirds (*Nectariniidae*).
- (xxxiv) Swans (*Anatidae*).
- (xxxv) Thrushes (*Muscicapidae*).
- (xxxvi) Trogons (*Trogonidae*).

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SCHEDULE V

(See sections 2, 8, 61 and 62)

VERMIN

1. Common crow.
2. Common fox.
3. Fruit bats.
4. Jackal.
5. Mice.
6. Rats.
7. Voles.

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K. K. SUNDARAM,  
Joint Secy. to the Govt. of India.

T. C.  
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CHAPTER 12  
**SUPREME COURT ORDERS IN  
CENTRE FOR ENVIRONMENTAL  
LAW WWF - INDIA**

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*Centre for Environmental Law WWF - India*

v.

*Union of India and Others*

S.C. AGARWAL AND G.T. NANAVATI, JJ:

I.A. No. 2 in W.P.(C) No. 337/95

Decided on 22-08-1997

Wild Life Protection Act - Appointment of Honorary Wild Life Wardens - Directions issued.

Wild Life Protection Act - Section 21 - All State Govts. Directed to issue proclamation within two months - Complete the process of determination of rights within one year.

Wild Life Protection Act - Section 26A - Denotification of Sanctuaries - All State Governments ordered that before placing the proposal for denotification before the legislature - To refer the proposal the Indian Board of Wild Life for its opinion.

Wild Life Protection Act - Direction to all Governments to ensure that forest guards are provided with modern arms, equipment etc.

**ORDER**

1. In the order July 7, 1997 it was observed that some of the States had not filed affidavits in pursuance of the order dated March 25, 1997. By the said order four weeks time was granted to the concerned States to file the affidavits and it was also indicated that in the event of failure to do so, contempt proceedings will have to initiated against them. So far affidavits have not been filed on behalf of the State of Assam, Andhra Pradesh, Bihar, Goa, Jammu and Kashmir, Kerala, Manipur and Nagaland and Union Territory of Andaman and Nicobar Islands.

The learned counsel appearing for the State of Assam states that he will be filing the affidavit during the course of the day. He is permitted to do so. Since affidavits have not been filed on behalf of the other States referred to above, it is directed that contempt notices be issued to the respective Chief Secretaries of concerned States/Union Territory. Their personal presence is not necessary for the present.

2. A perusal of the affidavits that have been filed on behalf of the States and Union Territories shows that in some of the States Wild Life Advisory Boards have either not been constituted or were constituted earlier and after the expiry of the term of the Board, that was constituted, there has been no reconstitution of the Board. In the States in which Wild Life Advisory Board has not been constituted or where the Board had earlier been constituted but the term has expired and the Board has not been reconstituted, necessary steps should be taken to constitute/reconstitute the Wild Life Advisory Board within a period of two months.

3. As regards the appointment of Wild Life Wardens, we find that in some States Wild Life Wardens have not been appointed at all while in some States Wild Life Wardens have been appointed for some areas but have not been appointed for other areas. It is directed that the concerned State/Union Territory shall take the necessary steps to appoint Wild Life Wardens for all the areas within a period of two months.

4. Even though notification in respect of sanctuaries/national parks have been issued under Section 18/35 in all States/Union Territories, further proceedings as required under the Act *i.e.* issue of proclamation under Section 21 and other steps as contemplated by the Act have not been taken. The concerned State Governments/Union Territories are directed to issue the proclamation under Section 21 in respect of the sanctuaries/national parks within two months and complete the process of determination of rights and acquisition of land or rights as contemplated by the Act within a period of one year.

5. As regards denotification of any area which is included in a sanctuary/national park, it is directed that before placing the proposal before the Legislative Assembly the concerned State Governments shall refer the proposal to the Indian Board for Wild Life for its opinion and the proposal shall be placed for consideration before the Legislative Assembly along with the opinion of the Indian Board for Wild Life.

6. In order to effectively control the growing increase of poaching in the sanctuaries/national parks the Central Government as well as the Governments of States/Union Territories are directed to ensure that the forest guards in the sanctuaries/national parks are provided modern arms, communication facilities, *viz.*, wireless sets and other necessary equipment in that regard. Necessary steps for that purpose shall be taken within six months.

List on 17-10-1997 for final disposal.